

Central Administrative Tribunal  
Principal Bench

(6)

O.A.No.229/2003

M.A.No.248/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 12th day of March, 2003

↓  
Khacheru Singh & 11 others ... Applicants

(As per memo. of parties in the OA)

(By Advocate: None)

Vs.

Union of India through

1. Secretary  
Ministry of Communication  
Govt. of India  
Dak Bhawan  
New Delhi.
2. The Supdt. of Post Offices  
Buland Shahar Division. ... Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

None appeared for applicant even on second call. None had also appeared on the previous date on behalf of applicant. In view of the above, I proceed to dispose of the OA in terms of Rule 15 of the CAT (Procedure) Rules, 1987.

2. MA for joining together is allowed.

3. Applicants, in this case, are employees having been accorded temporary status seek regularisation in the light of the M/o Communication, Department of Post's Schemes dated 13.10.1985 as well as 12.4.1991. They have preferred representation to the Superintendent on 3.12.2002 (Annexure-A3) seeking regularisation.

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4. In view of the above, OA is disposed of at the admission stage with direction to respondents to consider the representation of applicants and their regularisation in accordance with the extant rules, instructions and law on the subject, within a period of two months from the date of receipt of a copy of this order.

5. Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju

(Shanker Raju)  
Member(J)

/rao/